

THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NO. 846 of 1992.

Chandrapal	...	Applicant
	versus	
Union of India and others	...	Respondents
	-	

HON'BLE MR MABARAJIN, MEMBER-J
HON'BLE MR V K SETH, MEMBER-A

(By Hon'ble Mr Mahajdin, Member-J)

The applicant has filed the application seeking the relief for regularisation of his services as they have put in ten years service. It is said that the screening of the applicant is under process as would appear from Annexures A-1, A-3 and A-4. The applicant vide these annexures were informed and called for screening test on different dates but his screening test was never held. The learned counsel for the applicant has urged that the grievances of the applicant would be redressed if a direction is issued to the respondents to complete the screening proceedings.

Having considered these facts and circumstances of the case and taking into account annexures A-1 A-3 and A-4 filed by the applicant, the respondents are directed to complete the regularisation proceedings of the applicant after having finalised the screening process as per extant rules.

MEMBER-A

MEMBER-J

DATED: ALLAHABAD JULY 09, 1993.
(VKS PS)